COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 616 OF 2018 IN DFR Nos. 1830 OF 2018

Dated: 23rd May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: M/s. Barmer Lignite Mining Co Vs. Rajasthan Electricity Regulate Ors.	•	•	Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Basawa Prabhu Pa Mr. Aman Anand Mr. Aman Dxit Mr. Geet Rajan	til, Sr. Adv.

Counsel for the Respondent(s) : Mr. R.K. Mehta Ms. Himanshi Andley for R-1

<u>ORDER</u>

IA NO. 616 OF 2018

(Appln. for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, Registry is directed to list the applications/appeal on <u>29.05.2018</u> subject to curing the defects.

The application is disposed of.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member